

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2677

ANSWERED ON:28.07.2014

OLD LPG CYLINDERS

Singh Shri Bhola

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total number of liquefied Petroleum Gas (LPG) cylinders of various oil companies in circulation in the country, State/UT/Oil Marketing Company-wise;
- (b) whether complaints relating to expired/old/obsolete LPG cylinders in circulation have been received by the Government/OMCs;
- (c) if so, the details thereof and the action taken by the Government to replace such cylinders;
- (d) the number of persons injured/killed and loss of property as a result of LPG cylinder blasts occurred during the last three years and the current year, State/UT-wise and
- (e) the number of persons who have been provided compensation/ medical aid by the Government on account of such accidents/blasts of LPG gas cylinders along with the amount of compensation provided to such persons ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) :The State/UT-wise number of 14.2 Kg domestic LPG cylinders (in circulation) of Public Sector Oil Marketing Companies (OMCs), namely, Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited as on 01.07.2014 is at Annexure I, II & III respectively.

(b) & (c) : OMCs have reported that no specific complaint relating to expired / old/ obsolete LPG cylinders in circulation have been received. BPCL has reported receipt of a news paper article in this regard. OMCs have further informed that the LPG cylinders are subjected to periodic statutory testing (ST) to check its fitness for circulation.

LPG distributors under OMCs have been instructed to ensure that no LPG cylinder due for statutory testing is supplied to the customers.

(d) & (e) : The State/UT-wise number of persons/injured as a result of LPG cylinder blast during the last three years and from the Period from April-May 2014 for IOC, BPCL and HPCL is at Annexure IV, V & VI respectively.

OMCs have reported that they do not provide any compensation directly to the individual customers. However, their LPG distributors act as Principal and are responsible for taking insurance policy for accidents including Third Party Insurance cover to persons and properties. In addition, OMCs jointly take a comprehensive insurance policy called Public Liability Policy for Oil Industries, covering established cases of LPG accidents which include personal accident cover, medical expenses, property damage at authorized customers registered premises as per the provisions of the policy of the Insurance Company. This Public Liability Policy covers the whole country. The insurance company had paid Rs 203.35 Lacs as compensation to the victims during the year 2013-14.